

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.No.1133/99

Date of order: 11-8-99

Between:

Ashok ...Applicant

And

1. The Superintendent of Post Offices,
Adilabad Division,
Adilabad.

2. The Sub-Divisional Inspector (Postal),
Bainsa Sub Division,
Bainsa, Adilabad Dist.

...Respondents

Counsel for the Applicant - Mr.K.Sudhakar Reddy, Advocate

Counsel for the Respondents - Mr.V.Vinod Kumar, Addl.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

...

Order

Heard the learned counsel Mr.K.Sudhakar Reddy for the Applicant and the learned standing counsel Mr.V.Vinod Kumar for the Respondents.

2. The applicant is seeking appointment on compassionate grounds with the respondents. The same was rejected merely on the ground that the applicant failed to satisfy the respondents that he was passing through any indigent circumstances. However, the learned counsel Mr.Sudhakar Reddy drew my attention to the order passed in OA.1061/98 on 15.4.99 by the bench of this Tribunal in which a direction was given to the department to reconsider the applicant's case after making observations as stated in para-5 of the said order that even in cases where there was nobody else to maintain the family of the deceased

..contd..2

.2.

employee, the case could not be rejected because in similar circumstances, the appointments on compassionate grounds were given. The details thereto were narrated in para-6 of the reply in that OA and the reasons for appointing them had also been given by the respondent-authorities. Having made the said observations the Bench disposed of OA.1061/98 with certain directions. The Bench further observed in para-6 of the said order that this Tribunal clearly took a view that in case the Circle Selection Committee rejects any case for Compassionate ground appointment, such case could be reviewed by the Member (Personnel) of the Postal department on the basis of the details submitted by the applicant as well as the details available on record.

3. It does appear that similar directions could also be given in the present OA having regard to the fact that the issue arising for consideration in this OA is the same as in OA.1061/98. Hence the OA is disposed of with the following directions:-

" The applicant if so advised may submit a detailed representation to the Member (Personnel) for appointing him on compassionate grounds. If such a representation is received within a period of one month from the date of receipt of copy of this order, the same should be looked into by Member (Personnel), and shall be disposed of on the basis of the records available in the department, within a period of three months from the date of receipt of the representation.")

The OA is disposed of accordingly. No costs.

D.Nasir
(JUSTICE D.H.NASIR)
Vice-Chairman

Dated: 11th August, 1999
'SA' (order dictated in the open court)

D.H.Nasir
TMC

COPY TO:-

1. HONJ
2. HRRN M (A)
3. HBJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1st AND II nd COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

26/8/99

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN:
MEMBER (ADMIN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER DATE: 11/8/99

MA/PA/CP.NO
IN
O.N. 1133/99

ADMITTED, AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

(7 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

संघीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद बैचन्च
DESPATCH

124 AUG 1999

NRC

हैदराबाद बैचन्च
HYDERABAD BENCH